

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.246/MP/2026 along with IA No. 82/2026

Subject : Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulation 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the reports issued by the Report Recommending Extension of Scheduled Date of Commissioning, Start Date of Connectivity and the consequential waiver of 100% inter-state transmission charges by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 for seeking extension of Scheduled of Commission and 100% waiver of the inter-state transmission charges.

Petitioner : Zenataris Renewable Energy Private Limited (ZREPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya K Singh, Advocate, ZREPL
Shri Mridul Gupta, Advocate, ZREPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking extension of the Scheduled Date of Commissioning and 100% waiver of inter-State transmission charges, pursuant to the recommendations dated 27.10.2025 and 18.03.2026 issued by the Committee constituted under Regulation 13(2)(h) of the Sharing Regulations, 2020.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondent.
- (b) The Respondent to file its reply to the Petition and IA, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.
- (c) The Petitioner was directed to submit the following information on an affidavit within a week:



(i) The Annexures to the Application dated 08.09.2025 and 16.02.2026, submitted before the Committee.

(ii) Copy of connectivity application, in-principle grant of connectivity and final grant of connectivity for the capacity 171.6 MW.

(iii) Present status of the Petitioner's 171.6 MW project.

(iv) The Petitioner has furnished only some pages of the Committee Report dated 27.10.2025 and 18.03.2026. Furnish the complete report of the Committee.

(d) CTUIL is directed to furnish, within a week, an affidavit on the status of the transmission system required for the effectiveness of the connectivity granted to the Petitioner.

3. The Petition will be listed for hearing on **30.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)